## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:966
ANSWERED ON:16.07.2014
CASES LYING PENDING IN CBI COURTS
Kateel Shri Nalin Kumar;Simha Shri Prathap

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a large number of corruption cases are lying pending in the Central Bureau of Investigation (CBI) Courts;
- (b) if so, the details thereof, Court and State-wise during the last three years and the current year, and the reasons therefor;
- (c) the number of cases assigned to CBI for investigation during the said period and their status; and
- (d) the steps being taken by the Government for the speedy disposal of the pending cases?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a): Yes Madam, there are 6562 cases pending under trial in various CBI courts across the country under Prevention of Corruption Act as on 31.5.2014.
- (b): The state wise and year wise details of pending trial of PC Act cases during the last three years and current year i.e. during 2011, 2012, 2013 and upto 31.5.2014 are enclosed at Annexure 'A'

The details of such cases are not maintained court-wise centrally by CBI.

The court cases are disposed off by the Courts as per due process of law.

- (c): CBI has registered total 2220 cases under the Prevention of Corruption Act, 1988 during the last three years and current year i.e. during 2011, 2012, 2013 and upto 31.5.2014. The year wise details of these cases in which investigation is complete and cases pending investigation as on 31.5.2014 are at Annexure 'B'.
- (d): Government has set up 70 additional special courts exclusively for CBI cases under PC Act across the country. Also on the orders of Hon'ble Supreme Court, 22 more such special courts have been sanctioned by the Govt. of India, out of which 7 courts have become operational. The cases are disposed off by the courts as per due process of law and the Government does not intervene in judicial functioning of the Courts. However, CBI endeavours through constant monitoring/supervision of its action to ensure that there is no delay in trial.